

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-3578- JK (LD) of 2026
DATED: - 09 - 03 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

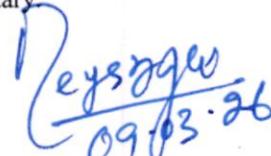
Commissioner/Secretary to Government

Dated: 09.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 3578- JK (LD) of 2026 dated 09.03.2026

S No.	Title of the Case	OIC
1	FIR No.05/2025 of P/S Pethkoot, Offences U/s 8/21 of NDPS Act, titled Rameez Ahmad Mir Vs UT of J&K	Sh Lateef Ahmed Khan, SDPO, P/S Bandipor
2	FIR No. 24/2015 of P/S Thathri U/S 376/342/506 RPC titled State through P/S Thathri Vs Shashi Kumar.	Sh. Naveed Qazi,SDPO Bhaderwah
3	FIR No. 24/2015 of P/S Thathri U/S 376/342/506 RPC titled State through P/S Thathri Vs Shashi Kumar.	Sh. Naveed Qazi,SDPO Bhaderwah
4	WP(C) No. 1603/2025 titled Syed Suhail Mehdi & Another Vs. Union of India & others.	Mr. Nikhil Borkar, SSP
5	FIR No. 59/2012 P/S Bandipora offence U/S 435,454 RPC titled State Vs Mohammad Subhan Sheikh	Mr. Mohd Rafi Rather KPS SDPO Bandipora

Neysayes

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